

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF PARLIAMENT (SECOND AMENDMENT) ACT, 1982

No. 61 OF 1982

[6th November, 1982.]

An Act further to amend the Salary, Allowances and Pension of
Members of Parliament Act, 1954.

BE it enacted by Parliament in the Thirty-third Year of the Republic
of India as follows:—

1. This Act may be called the Salary, Allowances and Pension of
Members of Parliament (Second Amendment) Act, 1982.

Short
title.

30 of 1954.

2. In section 4 of the Salary, Allowances and Pension of Members of
Parliament Act, 1954 (hereinafter referred to as the principal Act), in
sub-section (1),—

Amend-
ment of
section 4.

(a) in clause (a), for the words "third class", the words "second
class" shall be substituted;

(b) in sub-clause (ii) of clause (c), for the words "at the rate
of one rupee per kilometer", the words "at the rate of one rupee and
thirty paise per kilometer or at such higher rate as may be prescribed
by rules made under section 9 having regard to the highest rate
allowed to a Central Government officer of the First Grade in respect
of road journeys" shall be substituted.

3. In section 6B of the principal Act,—

Amend-
ment of
section 6B.

(a) in clause (ii), for the words "third class", the words "first
class" shall be substituted;

(b) in clause (iii), after the words "every session", the words
"and if such journey or any part thereof is performed by air, to an
amount equal to the fare by air for such journey or part thereof"
shall be inserted;

(c) in the proviso,—

(i) for the words "third class", wherever they occur, the
words "first class" shall be substituted;

(ii) for the words "shall be deducted from the difference referred to in that clause.", the words "shall be adjusted against the difference referred to in that clause; so, however, that the member shall not be entitled to claim the balance of such first class fare left after such adjustment." shall be substituted.

Amend-
ment of
section 9.

4. In section 9 of the principal Act, in sub-section (3), after clause (c), the following clause shall be inserted, namely:—

"(cc) the rate at which road mileage shall be paid under sub-clause (ii) of clause (c) of sub-section (1) of section 4;"